

ITEM NO.201

COURT NO.14

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15527/2008

(From the judgement and order dated 30/05/2008 in WA No.106/2006 of The HIGH COURT OF KERALA AT ERNAKULAM)

NAJMUL SHAHI

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln(s) for vacating interim order and prayer for interim relief and office report)
(For Final Disposal)

Date: 08/07/2013 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE A.K SIKRI

For Petitioner(s) Mr. R. Chandrashud, Adv.
Mr. K.R. Sasiprabhu, Adv.

For Respondent(s) Mr. Raghenth Basant, Adv.
Mr. Arjun Singh Bhati, Adv.
Mr. Senthil Jagadeesan, Adv.

Ms. Bina Madhavan, Adv.
Mr. Nishe Rajen Shonker, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner, list on 15th July, 2013.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Sneh Bala Mehra)
| | Court Master

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